

**THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-III**

**ITEM No. 102**

New IA-3316/2024,

**In**

**IB-3398(ND)/2019**

**IN THE MATTER OF:**

Shriji Diamonds

.... Petitioner/Applicant

v/s

Badri Sarraf Jewels

.... Respondent

**Order under Section 9 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 04.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**

**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI,**

**HON'BLE MEMBER (TECNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Liquidator :

For the Respondent :

**ORDER**

Due to paucity of time, the matter is adjourned to **19.07.2024**

**-sd-**

**(ATUL CHATURVEDI)  
MEMBER(TECHNICAL)**

Malik